

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application no. 242/2020

Sri. Aliyarukutty : Applicant

Vs

State of Kerala & Others : Respondent(s)

Report filed by the Joint Committee constituted  
in Original Application No. 242/2020

Adv. Remasmrithi.V.K

ADDITIONAL STANDING COUNSEL



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SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application no. 242/2020**

**Sri. Aliyarukutty** : **Applicant**

**Vs**

**State of Kerala & Others** : **Respondent(s)**

**VOLUME 1**

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Dated this the 5<sup>th</sup> day of January 2021.

**Remasmrithi. V.K.**, Advocate  
Additional Standing Counsel



A handwritten signature in blue ink, appearing to be "Sindhu Radhakrishnan".

**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application no. 242/2020**

**Sri. Aliyarakutty** : **Applicant**

**Vs**

**State of Kerala & Others** : **Respondent(s)**

**VOLUME 2**

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Dated this the 5<sup>th</sup> day of January 2021.



**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application no. 242/2020

Sri. Aliyarukutty : Applicant

Vs

State of Kerala & Others : Respondent(s)

VERIFICATION

We, A Shanavas, Divisional Forest Officer, Punalur; Sindhu Radhakrishnan, Chief Environmental Engineer, Kerala State Pollution Control Board, Regional Office, Thiruvananthapuram and B Sasikumar, Revenue Divisional Officer, Punalur do hereby verify on this the 5<sup>th</sup> day of January 2021, that all what is stated above are true and correct to the best of our knowledge information and belief.

  
A. Shanavas  
Divisional Forest Officer,  
Punalur

DIVISIONAL FOREST OFFICER  
PUNALUR



  
Sindhu Radhakrishnan  
Chief Environmental Engineer  
KSPCB

SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

  
B Sasikumar  
Revenue Divisional Officer  
Punalur

Revenue Divisional Officer  
Punalur



Remasmrithi V.K., Advocate  
Additional Standing Counsel

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application no. 242/2020**

**Sri. Aliyarukutty** : **Applicant**

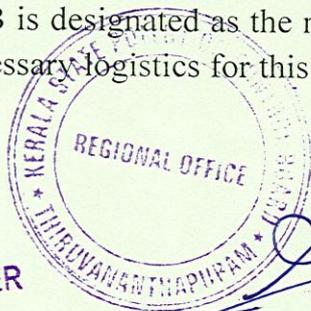
**Vs**

**State of Kerala & Others** : **Respondent(s)**

**Report filed by the Joint Committee constituted in  
Original Application No. 242/2020**

The issue for consideration in the O.A No.242/2020 is the grievance of the applicant about the illegal mining activity in and around the site at Sy no. 88/22/30/40 and 88/22/30/49 of Edamon Village of Punalur Taluk, Kollam District by the 7<sup>th</sup> respondent, Managing Partner of M/s Prime Sands and Aggregates. There is also allegation against setting up of a metal crusher unit in the said area in violation of the environmental laws. The Honorable National Green Tribunal vide order dated 11.11.2020 constituted a Committee with the District Collector/ Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate deputed by the District Collector, Kollam; Divisional Forest Officer, Kollam and a Senior Officer from Kerala State Pollution Control Board (KSPCB) as members. The committee is directed to inspect the proposed site of the industry and to submit a factual as well as action taken report, if there is any violation found, before 07.01.2021. (Copy of the said order is attached as Annexure 1).

As per the Annexure 1 order, the Committee is directed to ascertain whether the proposed unit is complying with the siting criteria from the existence of water body or forest from the proposed area and its distance so as to ascertain as to whether it is in violation of the siting criteria and other environmental laws. It has also been directed to ascertain whether there are any residential houses or other institutions situated near the units within the prohibited distance and whether necessary permissions and other clearances were obtained by the parties for this purpose and to assess the environmental compensation apart from taking legal action if any violation is found. The KSPCB is designated as the nodal agency for co-ordination and for providing all necessary logistics for this purpose.



**DIVISIONAL FOREST OFFICER  
PUNALUR**

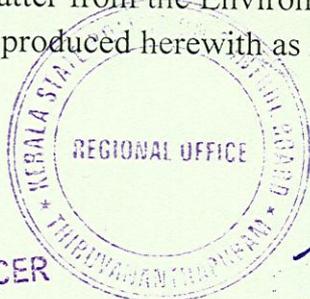
**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

**Revenue Divisional Officer  
Punalur**

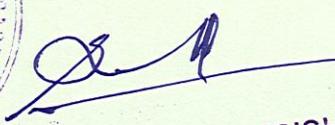
Accordingly a Committee was constituted vide Order no. PCB/HO/EE4/O.A.242/2020 (SZ) dated 02.12.2020 of the Member Secretary, Kerala State Pollution Control Board with the Chief Environmental Engineer as the member of the Committee from the State Pollution Control Board. (Copy of the said order is attached as Annexure 2).

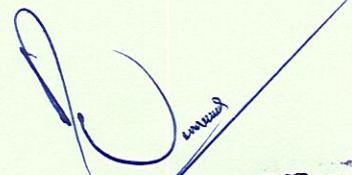
### Background Information

- 1) An application for Integrated Consent to Establish (ICE) was received by the Board from the managing partner of M/s Prime Sands and Aggregates on 09.06.2020 for the production of 780 metric tons/day of M Sand from 20mm aggregates using 250 HP VSI (Vertical Shaft Impactor) machine, in Sy no. 88/22/30/40 and 88/22/30/49 of Edamon Village, Punalur taluk, Kollam District. The raw material proposed is 20mm crushed aggregate which is to be brought to the industry from any existing crusher unit. There was no proposal for establishing a crusher unit in the proposed site. The capacity of auxiliary machines (conveyers, motors etc) is 73.5 HP.
- 2) Enquiry on the application was conducted from the District Office of the Board at Kollam on 24.06.2020 and found that the nearest residence (residence of Sri Thankachan) was located at a distance of more than 105m from the proposed machinery location and that sufficient setback(>25m) was available to the boundaries of the proposed unit. As the distance criteria stipulated by the Board as per the circular no. PCB/TAC/BM-1,68/671./2009 dated 08.02.2010 for establishing M-sand unit using VSI machines was satisfied, Consent to Establish was granted on 03-07-2020 with specific conditions. The copy of the Circular is produced herewith as Annexure (3) and the copy of Consent to Establish is produced herewith as Annexure (4). The site plan attached to the Consent to Establish clearly shows the location of the proposed Industry with respect to nearby houses.
- 3) On receipt of the complaint against the proposed unit enquiry was conducted on 25.09.2020 from the Kollam district office of the SPCB. During the complaint enquiry, the construction of the M-sand unit was not found started and only the proposed building position was set out in the plot. Distance more than the stipulated minimum distance of 105m was found available from the set out Industry location to the nearest residential buildings existing at the time of grant of Consent to Establish). However, a new building of Sri. Dilip/ Smt. Majitha Dilip, another complainant against the unit, was found to be constructed at approximately 40m from the proposed unit. Copy report received in this matter from the Environmental Engineer, KSPCB, District office, Kollam is produced herewith as Annexure (5).



  
DIVISIONAL FOREST OFFICER  
PUNALUR

  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

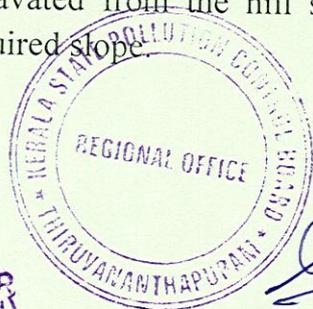
  
Presenting Divisional Officer

**Site Inspection of the committee and observations**

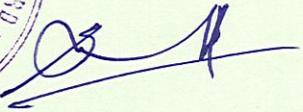
- 4) In compliance with the order of Honorable National Green Tribunal, a joint inspection of the committee to the proposed site of the industry was arranged on 22-12-2020. Copy of the letter issued to the committee members is produced herewith as Annexure (6).
- 5) The committee members, the Divisional Forest Officer, Punalur, Kollam, the Revenue Divisional Officer, Punalur representing the District Collector, Kollam and the Chief Environmental Engineer, KSPCB, Regional office, Trivandrum conducted site visit on 22-12-2020. The Environmental Engineer, Kerala State Pollution Control Board, District Office; Assistant Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Thiruvananthapuram; the Village Assistant of Edamon Village and officers from the offices of Divisional Forest Officer, Punalur accompanied the committee. The Managing Partner of the industry Sri. T. Krishna Kumar was also present at the site. The public of the locality who has raised complaints against the proposed unit were also present at the time of inspection.

During the inspection the following observations were made.

- 1) The industry M/s Prime Sands and Aggregates is proposed to be established on the side of a hill reported to be in 1.53.63 Ha (4.26Acres) of land leased from Sri. Sherif , Jifana Manzil and Smt Sabeena, W/o Sri Sheriff. The area around this site is rubber plantation.
- 2) The site of the industry is a hill sloping towards south west.
- 3) Land development works, cutting the hill side and filling the slope to make a platform of about 40m x 40m (approx.50 cents) was seen done. Foundation works for the VSI machine other machineries were seen started. Earth work excavation for water tanks was also going on. It was noted that the foundation work of the VSI was being done in the location as specified in the Integrated Consent to Establish issued by the Board . The photographs of the site is produced herewith as Annexure 7
- 4) An earthen road of about 60m length and 5 m width was seen cut from this site to the public road (Edamon-Pappannur Road) located on the south west side. Out of this length of the road a small portion is excavated from the hill side and mostly filled with earth to have the required slope.



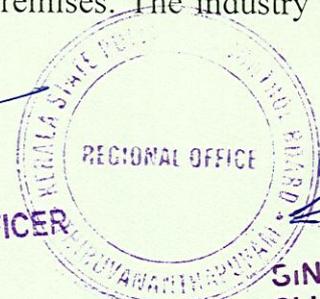
  
DIVISIONAL FOREST OFFICER  
PUNALUR

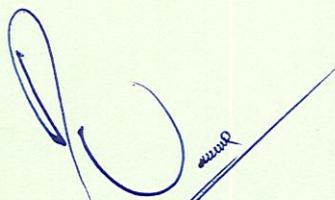
  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

  
Revenue Divisional Officer

- 5) The sides of the levelled portion (plat form is excavated to about 3 to 5m height from the hill side on the east and north sides. The south side is earth filled to about 8 to 10m) had not been fully compacted or protected with earth retaining wall. However the works were not completed but still going on. The new road is on this side of the platform portion. The unit owners reported their intention of providing adequate compaction and earth retaining walls so as to prevent any flow of soil through the slope.
- 6) The nearest house is located about 143 m from the foundation laid for the VSI machine uphill towards north. This house is on the other side of the hill and not visible from the location of proposed industry.
- 7) There is one small shed , a semi permanent structure made of concrete blocks as walls and GI sheet roof (reported to be house of Smt Majitha Dilip) at 38.9m from the foundation of VSI. It was reported to be constructed after the issue of ICE for establishing the industry by the State Board. A set back of 30 metre is seen available towards this building from the machine foundation.
- 8) A small scale cashew processing company and a small scale hollow block manufacturing unit were located on the southern side, but beyond 105m distance. The Hollow block manufacturing unit is located adjacent to the bank of the Kallada river. A mosque is located more than 150m towards west from the industry site.
- 9) The distance from the foundation point to the Kallada river located on the southern side of the unit was 250m.
- 10) A reserved forest under the jurisdiction of Anchal Forest Range in Punalur Forest Division is located on the other side of the river at a distance of about 270m. It is a semi evergreen forest.
- 11) Some dumps of fresh earth was seen deposited on the side of the river and the public road, the source of which could not be ascertained during the inspection. As per the reports of complainants, the Mining and Geology department was addressed in this regard.
- 12) The road is cut on the south west side on the valley portion (drainage basin) of 2 hills. There is a very small natural flow of water through this valley portion in the adjacent land.
- 13) It was noticed that unless adequately protected using earth retaining walls on the sides of the platform area and compacted well and road tarred there can be flow of earth along with rainwater through this area to the river.
- 14) There was no open or bore well or any other source of water in the premises. The industry proposes to bring the water required for washing

  
**DIVISIONAL FOREST OFFICER**  
PUNALUR

  
**G. RADHAKRISHNAN**  
Chief Environmental Engineer



process of the sand from outside and to reuse the wash water after settling.

### Compliance/Violations noticed

- 15) The proposed industry has applied for 'Consent to Establish' under Water (Prevention & Control of Pollution) Act, 1974; Air (Prevention & Control Pollution) Act, 1981 and Environment (Protection) Act, 1986 for setting up an M - Sand producing industry using 250 HP VSI and 73.5 HP auxiliary machines. As per the distance criteria stipulated by the Board vide Annexure 2 there shall be a distance of 105m to nearest residence and 25 m set back from the center of a 250 HP VSI machine. Since it is complied with, Consent to Establish has been issued. There is no violation to the siting criteria of SPCB for establishing an M-Sand unit.
- 16) The unit has obtained "Acknowledgement Certificate" as per the Kerala Micro small and medium Enterprises Facilitation Act 2019 from the District Industries Centre. It is valid for 3 years from 11-05-2020. This certificate gives permission for establishing an enterprise without obtaining any other licences under the State Acts for 3 years. It is produced herewith as Annexure 8.
- 17) The unit has obtained permit no. T/45/2020 from the Joint Director, Factories and Boilers, Kollam. It is produced herewith as Annexure 9.
- 18) No violations are observed by the Revenue Department in setting up of the industry or the construction activities started in the proposed site.
- 19) No Objection Certificate from the Forest Department is not required for this type of industry.
- 20) Anchal Reserved Forest and Kallada River are located more than 250 m and the mosque, more than 150m from the site.
- 21) The site of proposed industry is not a declared ESA (Ecologically Sensitive Area or EFL(Ecologically Fragile Land).
- 22) During the time of joint inspection complainants reported of blasting, mining activities and removal of mined earth from the site and illegal dumping on the river and road sides. Reports in this regard and of any violations have been sought from the Department of Mining & Geology, Kollam, Panchayat Office, Thenmala and Superintendent of Police, Thenmala. Copy of letter seeking reports is produced herewith as Annexure, (10), (11), (12). Reply from Superintendent of Police, Thenmala is not yet received.
- 23) It is informed by the Department of Mining and Geology, Kollam that no illegal mining or transportation of earth from the site has been done by the

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DIVISIONAL FOREST OFFICER  
PUNALUR



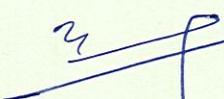
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

unit. Since the activities done are inside their own site, permission is not required. If any illegal blasting activities have been conducted it is to be reported by the Police Department. Report in this regard is awaited.

- 24) The Secretary, Thenmala Grama Panchayat has reported that the earth removed from the site has been dumped near the road side of Edamon-Pappannur road for which the applicant has not obtained permission from the Panchayat. It is also informed that permission for land development is not issued to the unit as the application was not complete and that the application is pending with the Town Planning Department.
- 25) There is a disparity in the reports submitted by the Department of Mining and Geology and the Thenmala Grama Panchayat regarding the disposal of earth from the premises of the industry. Hence the committee decided to conduct a hearing of the concerned departments to decide whether any violation has been conducted by the unit
- 26) During the joint inspection the committee observed that only site clearance, ground preparation, machinery foundation works, road construction within the premises of the unit, works necessary for the establishment of the industry were being done. However, providing protective measures to prevent soil erosion and adequate air and water pollution control measures are to be strictly complied with so as to avoid any environmental damage.
- 27) The unit has submitted a letter of undertaking for providing retaining wall to prevent soil erosion, tarred road, complete housing for the entire machinery, no ground water exploitation, green belt etc. True Copy of this undertaking is produced herewith as Annexure 13.

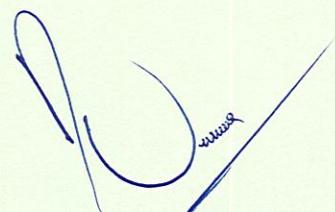
### Suggestions

There is apprehension of pollution and health hazards due to the operation of the industry among the public. The industry is misunderstood as a metal (rock boulder) crushing unit. Since this is an M sand producing unit, dust or noise as that of a crusher unit is not expected. In this type of industry crushed metal of 20mm size are further crushed into smaller size. Sand and dust are separated by washing. The wash water is settled and reused. The settled sludge is also sold out. In the 'Integrated Consent to Establish' of the SPCB, enclosure with 40cm thick walls and roofing, tarred roads, water spraying, reuse of wash water etc are specified to control dust, noise and water pollution.

  
DIVISIONAL FOREST OFFICER  
PUNALUR

  
REGIONAL OFFICE  
KERALA STATE POLLUTION CONTROL BOARD  
THIRUVANANTHAPURAM

  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

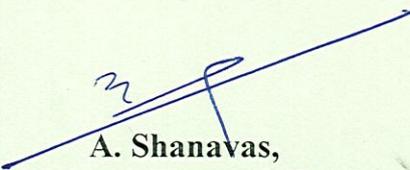
  
Reserve Divisional Officer

No damaging effect is expected if the unit complies with the conditions of Integrated Consent to Establish (ICE) of SPCB and other required licences.

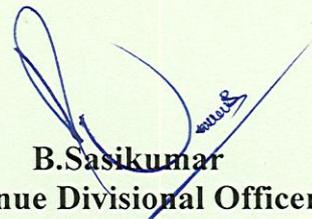
Since there is a disparity of reports regarding transportation of mined earth the committee has decided to conduct a hearing of the concerned departments as to whether any violation has been conducted by the unit at the earliest. It is requested that two months time may be given to file report after conducting the hearing.

All that stated above are true to the best of our knowledge, information and belief.

Dated 5<sup>th</sup> day of January 2021.

  
A. Shanavas,  
Divisional Forest Officer,  
Punalur

  
Sindhu Radhakrishnan  
Chief Environmental Engineer  
KSPCB

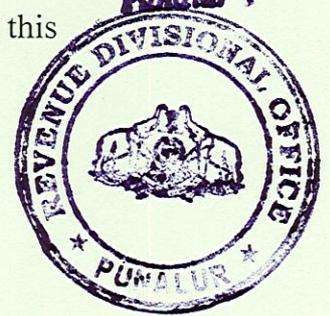
  
B. Sasikumar  
Revenue Divisional Officer,  
Punalur

**DIVISIONAL FOREST OFFICER  
PUNALUR**

**Revenue Divisional Officer  
Punalur**

Solemnly affirmed and signed by the deponent who is known to me, on this the 5<sup>th</sup> day of January 2021.

**SINDHU RADHAKRISHNAN  
Chief Environmental Engineer**



**Item No.02:**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 242 of 2020 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF**

Aliyarukutty,  
Punalur.

...Applicant(s)

**Versus**

Union of India and others.

...Respondent(s)

**Date of hearing: 11.11.2020.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**For Applicant(s):**

Sri. Kamalesh Kannan

**For Respondent(s):**

Sri. E.K. Kumaresan for R2 to R5  
M/s. Niveditha S. Menon represented  
Smt. V.K. Rema Smrithi for R6

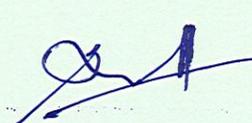
**ORDER**

1. The grievance in this application is regarding the illegal mining activity, in and around the site at S. Nos 88/22/30/40 and 88/22/30/49 of Edamon Village of Punalur Taluk, Kollam District.

1



- 1 -

  
**GINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

According to the applicant; 7<sup>th</sup> respondent herein is now going to set up a Crusher unit in the above said survey number which according to the applicant is located at the border of the Anchal Reserve Forest. The unit is Orange category unit and it is situated at a distance of less than 200m from the Kallada River and it is against the siting criteria provided by the Central Pollution Control Board and respective State Pollution Control Board.

2. It is also alleged in the application that it is suppressing such material facts and influencing officials that the No Objection Certificate and consent to operate etc., were obtained from the Forest Department and the Pollution Control Board respectively by the seventh respondent. So according to the applicant, this is against the environmental laws and filed this application seeking the following reliefs:

*a. Injunction Restraining the 7<sup>th</sup> Respondent Crusher Unit, at S. Nos. 88/22/30/40 and 88/22/30/49 of Edamon Village of Punalur, Kollam District, from setting up, without No Objection Certificate from the 3<sup>rd</sup> respondent.*

*b. Direct the Respondent authorities to assess the damages that has been caused, due to the illegal mining, by the 7<sup>th</sup> Respondent, and use the same to remediate the impugned area, and*

3. When the matter came up for hearing for admission today through Video Conference, Sri. Kamalesh Kannan represented the applicant. Sri. E. K. Kumaresan represented respondents 2 to 5 and M/s. Nivedita S. Menon represented Smt. V.K. Rema Smrithi counsel for 6<sup>th</sup>

respondent.

4. On going through the allegations in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal. So, the matter is admitted.
5. Issue notice to the respondents by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and to produce proof of service on them by filing necessary affidavit as per rules.
6. The applicant is directed to serve copies of the application along with the documents produced to the standing counsel appearing for the respondents 2 and 6 within a week and produce proof of such service by filing proper affidavit as per rules,.
7. The applicant is also directed to take steps to produce necessary requisites along with postal covers and necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to all the respondents through Tribunal, to ensure proper service on them, so as to proceed against them, in case they do not appear, in their absence.
8. In order to ascertain the genuineness of the allegations made, we feel it appropriate to appoint a Joint Committee comprising of 1) The District Collector or the Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate deputed by the District Collector, Kollam, 2) Divisional Forest Officer, Kollam 3) a Senior Officer from the Kerala

3



- 3 -

A handwritten signature in blue ink, appearing to be 'Sindhu Radhakrishnan', written over a horizontal line.

SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

State Pollution Control Board (KSPCB) to inspect the proposed area where the 7<sup>th</sup> respondent is intending to establish the unit and submit a factual as well as action report, if there is any violation found.

9. The committee is directed to ascertain as to whether the proposed unit is complying with the siting criteria from the existence of water body or Forest from the proposed area and its distance so as to ascertain as to whether it is in violation of the siting criteria and other environmental laws. They are also directed to ascertain as to whether there are any residential houses or other Institutions situated near the units within the prohibited distance and whether necessary permission and other clearances were obtained by the 7<sup>th</sup> respondent for this purpose and if there is any violation found, then they are directed to assess the environmental compensation apart from taking necessary legal action against him for that purpose.
10. The Kerala State Pollution Control Board (KSPCB) is designated as the nodal agency for co-ordination and for providing all necessary logistics for this purpose.
11. The applicant is also directed to submit a set of papers to the members of the committee within a week, so as to avoid the delay for submitting the report.
12. The committee is also directed to submit the report to this Tribunal on or before 07.01.2021 by e-filing along with required hard copies to be produced as per rules.

13. The Registry is directed to communicate this order to the members of the committee as well as the official respondents immediately through e-mail, so as to enable them to make arrangements for appearance and for filing their independent responses to the allegations made in the application and submit the report as directed by this Tribunal.

14. For appearance of parties and filing of responses and also consideration of report, post on 07.01.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A. No.242/2020  
11th November 2020. (Sr.)



-5-

5

  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

ANNEXURE 2  
1954 (RC)  
7/12/20

PROCEEDINGS

Sub: O.A.No.242/2020 (SZ) filed before the Hon'ble National Green Tribunal regarding illegal mining activity at Edamon Village, Punalur Taluk, Kollam District- Constitution of Committee by NGT-Nomination of Board Representative - orders issued.

**KERALA STATE POLLUTION CONTROL BOARD**

No.PCB/HO/EE4/O.A. 242/2020(SZ) Thiruvananthapuram Dated: 02/12/2020

Read: Order dated 11/11/2020 in O.A No. 242/2020(SZ) of the Hon'ble National Green Tribunal. (Copy enclosed)

ORDER

The Hon'ble National Green Tribunal (NGT) has registered an Original Application no. 242/2020(SZ) filed against illegal mining activity in a Site at Edamon Village, Punalur Taluk, Kollam District.

The Hon'ble National Green Tribunal vide paper read above constituted a Committee to inspect the site of illegal mining and to submit factual as well as action taken report if there is any violation found with the following members.

1. District Collector/Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate deputed by the District Collector, Kollam - Member
2. Divisional Forest Officer, Kollam - Member
3. Senior Officer from Kerala State Pollution Control Board- Member

The committee is directed to 'ascertain as to whether the proposed unit is complying with the siting criteria from the existence of water body or forest from the proposed area and its distance so as to ascertain as to whether it is in violation of the siting criteria and other environmental laws. They are also directed to ascertain as to whether there are any residential houses or other Institutions situated near within the prohibited distance and whether necessary permission and other clearances were obtained by the 7<sup>th</sup> respondent'.

The Kerala State Pollution Control Board shall act as nodal agency for this purpose and take care of all logistics support required. The Chief Environmental Engineer, Regional Office, Thiruvananthapuram shall be the member from the Board to the above committee.



6

*Tomu Boy*

*Sindhu Radhakrishnan*  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

*Subject  
HE 2  
Kollam  
new file  
SU  
7/12*

The committee shall file a report through e-mail [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com) before 07.01.2021 in compliance of the order read above.

The expenditure in this regard will be met from the head of account - Non Plan 'Contingency' from current year's budget.

Encl: As above

Sd/-  
MEMBER SECRETARY

To

1. The District Collector,  
Collectorate, Kollam - 691013
2. The Divisional Forest Officer,  
Punalur, Kollam -691 305.
- ✓ 3. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram  
Kerala State Pollution Control Board

FORWARDED/BY ORDER

*Rand V. Lopez*

ENVIRONMENTAL ENGINEER -4



*Sindhu Radhakrishnan*

SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/TAC/BM-168/671/2009

Dated: 08.02.2010

**CIRCULAR**

**Sub:- M- Sand Units- Issue of consent to establish**

Ref:- Decision taken in the 168<sup>th</sup> meeting of the Board held on 18.12.2009

As per the decision taken in the 168<sup>th</sup> meeting of the Board, the following siting criteria is ordered for establishment of stand alone M- Sand production units running on metal brought from outside and using wet processing method. The criteria for crushers will prevail in case of M- Sand production units attached to crushers.

Category	Minimum distance to the nearest residence
Small - Upto 100 HP VSI	75 m
Medium - Above 100 and upto 250 HP VSI	105 m
Large - Above 250 HP VSI	125 m

The unit shall be enclosed in building of 40 cm thick solid wall with suitable roofing and false roofing as well as dust extraction, water impingement and settling facility. Trees of suitable species should be planted to develop a green belt within and along the boundary of the premises. The roads inside the unit should be tarred or concreted.

Sd/-

**CHAIRMAN**

To

CEE, RO, EKM  
 SEE, RO/DO, KKD, PLKD  
 EE/AEE, DO, TVPM, KLM, PTA, ALPA, KTM, ESC, TSR, KKD, KNR, IDK,  
 MLPM, WYND, KSGD

Copy to:- All technical officers in H.O.

AEE<sub>3</sub>

FORWARDED/BY ORDER

  
 SENIOR ENVIRONMENTAL ENGINEER-2

67



*True Copy*  
  
**SINDHU RADHAKRISHNAN**  
 Chief Environmental Engineer

FILE NO. :PCB/KO/NOC/120/2020

Date of issue :03/07/2020



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

ISSUED UNDER

**Section 25 of Water (Prevention & Control of Pollution) Act, 1974**

**Section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

and

**Environment (Protection) Act, 1986**

**As per Application No. :13286805**

**Dated:03-07-2020**

TO

**M/s PRIME SANDS AND AGGREGATES**

**PRIME SANDS AND AGGERGATES**

**EDAMON P.O.**

**KOLLAM - 691307**

Consent No. :PCB/KO/ICE/120/2020

Valid Upto :02/07/2025



Page1

*True Copy*

*[Signature]*  
**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	<b>VALIDITY</b>	02/07/2025
2	Name and Address of the establishment	PRIME SANDS AND AGGREGATES PRIME SANDS AND AGGERGATES EDAMON PO 691307
3	Communication	Telephone :9946444749-04752963817 Fax :0475-2963817 E-mail:psapunalur@gmail.com
4	Occupier Details	T KRISHNA KUMAR PONNAYA BHAVAN , TB JUNCTION PUNALUR PO VALAKODU
5	Local Body	PANCHAYAT
6	Survey Number	88/22/30/40, 88/22/30/49
7	Village	EDAMON
8	Taluk	PUNALUR
9	District	Kollam
10	Capital Investment(Rs in Lakhs)	47.00
11	Scale	Small
12	Category	ORANGE
13	Annual fee(Rs)	Rs.9100/-
	Total Fee remitted(Rs)	Rs.45500/-
14	RAW MATERIAL	PRODUCTS
	AGGREGATES 20MM @780 Metric Tonnes/day	M SAND @780 Metric Tonnes/day
15	Total Power Required (HP)	323.5 HP (VSI Machine - 250 HP, Auxiliaries- 73.5 HP)

**2. CONDITIONS AS PER**

**The Water(Prevention and Control of Pollution)Act, 1974**

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water Consumption : 10 KLD
- 2.3 Effluent Generation : NIL
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent : NA



*Sindhu Radhakrishnan*  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

### 3. CONDITIONS AS PER

#### The Air(Prevention and Control of Pollution)Act, 1981

- 3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

- 3.2 Emission characteristics shall not exceed the following:

SI.No.	Parameter	Limiting Standards (mg/Nm3)

### 4. CONDITIONS AS PER

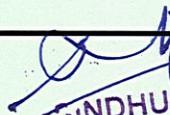
#### The Environment (Protection) Act, 1986.

- 4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control)Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.4 e-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

### 5. SPECIFIC CONDITIONS

- 5.1. The unit shall be established as shown in the site location drawing attached. No change/alteration shall be done without the prior approval of the Board.
- 5.2. This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21 of the Air (Prevention & Control) of Pollution Act 1981 and section 25 of the Water (Prevention & Control) of Pollution Act 1974.
- 5.3. This consent unless withdrawn earlier and subject to condition no. 5.2 shall be valid for five years from the date of issue. At the end of validity period if the construction is in progress the same shall be renewed. If the construction is yet to be started, the applicant shall apply afresh for Consent to Establish.
- 5.4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.
- 5.5. Any change in particulars furnished and / or in the identity of the occupier / shall be intimated to the Board forthwith.
- 5.6. The date of commissioning of the unit shall be intimated, at least one month in advance, to the District Office of the Board at Kollam.
- 5.7. Consent to Operate shall be obtained before commissioning the unit under the Water (Prevention and Control of Pollution) Act, the Air (Prevention and Control of Pollution) Act and the relevant Rules under Environment (Protection) Act. For this, application shall be submitted three month in advance.



  
GINDHU RADHAKRISHNAN  
Chief Environmental Engineer

5.8. A name board shall be put up near the main entrance of the project area. It shall display the name of the project and consent details.

5.9. The following control measures shall be provided before commissioning the industry in order to prevent and control air pollution.

a. The unit shall be enclosed in building of 40 cm thick solid wall with suitable roofing and false roofing as well as dust extraction, water impingement and settling facility.

b. Dust suppression system with water sprays and sprinklers provided at the dusts spreading areas.

c. Roads inside the unit premises shall be tarred/concreted.

d. Facility for regular cleaning and wetting of the ground shall be provided.

e. Trees of suitable species should be planted to develop a green belt within and along the boundary of the premises

5.10. There shall not be any fugitive emission from the premises.

5.11. All operations likely to produce dust or noise shall be carried out within suitably enclosed area so as to limit the dust and noise to within permissible limits.

5.12. The sound level measured at 1 m outside the boundary of the premises shall not exceed 55 dB(A) or the limits prescribed for the adjoining area.

5.13. The suspended particulate matter at the boundary of the premises shall not exceed the limits specified as per the National Ambient Air quality standards applicable to the adjoining area. Water spraying/wetting arrangements shall be provided to avoid dust spreading.

5.14. During construction phase, the building materials shall be transported with proper cover or after wetting to prevent spreading of dust during transportation. Water sprinkling shall also be arranged to suppress spreading of dust outside the premises.

5.15. The solid waste generated shall be properly collected and disposed without causing any environmental pollution.

5.16. Sanitary facilities shall be provided to the construction workers.

5.17. The building where machineries are installed shall be constructed at a minimum distance of 105m from the nearby residences, public buildings and establishments excluding other industries.

5.18. If on lease, the lease agreement shall be renewed periodically, failing which the consent will become invalid automatically.

5.19. This consent is issued based on the affidavit dated 03.07.2020 and is liable to be revoked, if any information is found to be false on verification.

DATE :03/07/2020

**SIMI P**

Digitally signed by SIMI P  
Date: 2020.07.03 16:38:08  
+05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER, DISTRICT  
OFFICE, KOLLAM



*True Copy*

*[Signature]*  
**GINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

To

T. KRISHNA KUMAR  
PONNAYA BHAVAN,  
T.B. JUNCTION  
PUNALUR P.O.  
VALAKODU - 691305

**1. This digitally signed document is legally valid as per the Information Technology Act 2000**

2. For verifying this document please go to [krocmms.nic.in](http://krocmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

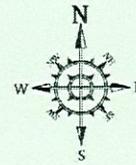


Page 5

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SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

**SITE PLAN FOR PRIME SANDS & AGGREGATES PUNALUR EDAMON KOLLAM**



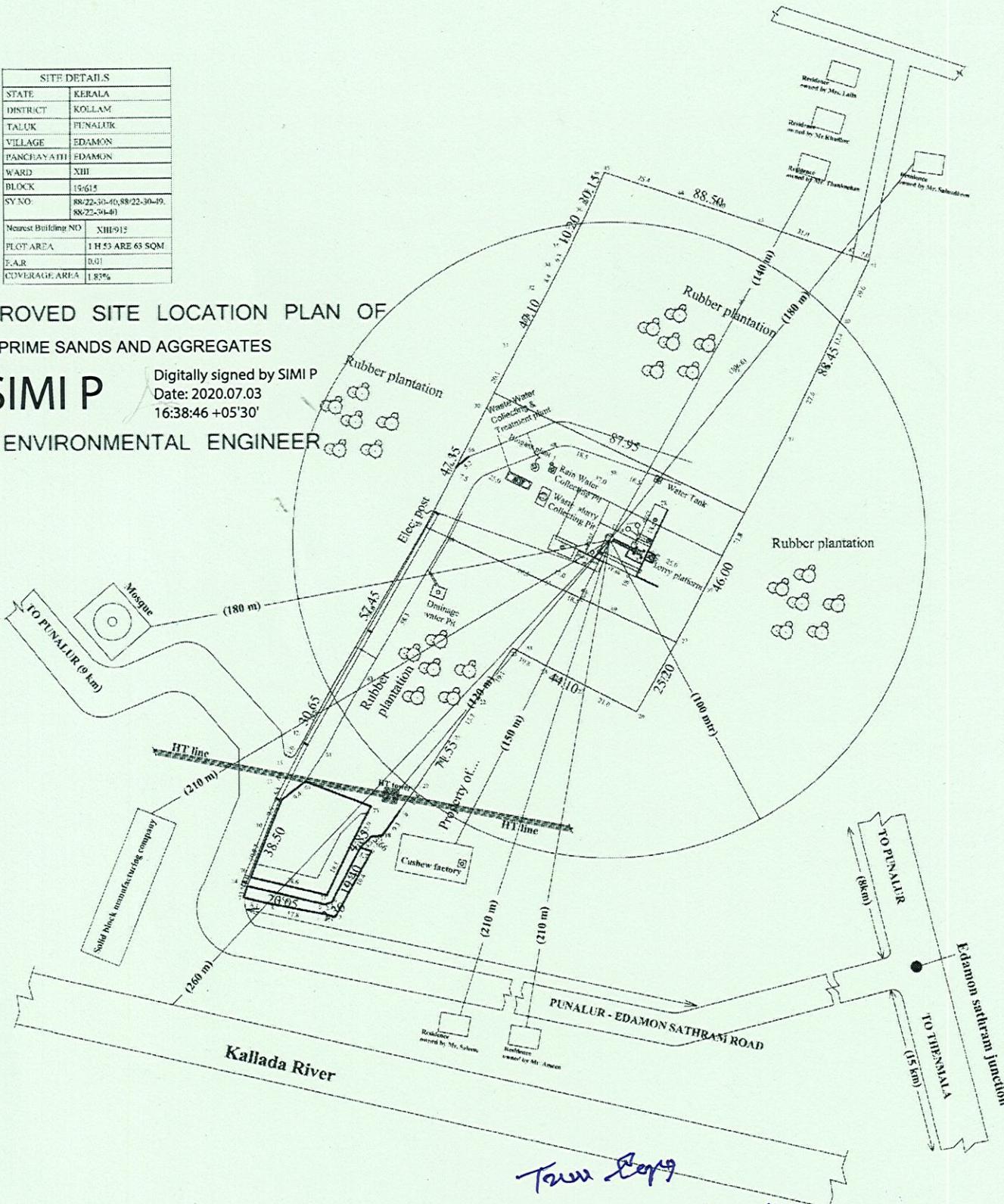
SITE DETAILS	
STATE	KERALA
DISTRICT	KOLLAM
TALUK	PUNALUR
VILLAGE	EDAMON
PANCHAYATH	EDAMON
WARD	XIII
BLOCK	19/615
SV NO.	88/22-30-10, 88/22-30-19, 88/22-30-40
Nearest Building NO	XIII/915
PLOT AREA	1 H 53 ARE 63 SQM
F.A.R.	0.01
COVERAGE AREA	1.83%

APPROVED SITE LOCATION PLAN OF  
M/S. PRIME SANDS AND AGGREGATES

**SIMI P**

Digitally signed by SIMI P  
Date: 2020.07.03  
16:38:46 +05'30'

ENVIRONMENTAL ENGINEER



APPLICANT  
Mr. T. KRISHNAKUMAR  
AMBIVIL (H)  
CHEMMANTOOR P.O.  
PUNALUR  
KOTTAYAM-686544  
MOB.-  
signature: *[Signature]*



*[Signature]*  
**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

**ALEX ASSOCIATES**  
BUILDERS & DEVELOPERS  
CHIRAVIL AEDACENI CHOWK ROAD PUNALUR  
E-MAIL: alex.associates@ymail.com  
+91 9447236549, +91 8569855934

Office Phone: 0474- 2762117  
Help desk: 0474- 2950617  
Office e-mail: kspcbkollam@yahoo.com  
Help desk e-mail: kspcbkollam.hd@gmail.com

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001

ഉഷസ്സ് ബിൽഡിംഗ്, ബിഗ് ബസാർ, കൊല്ലം - 691 001

1255 CRO  
15/10/2020

In reply please refer to PCB/KO/NOC/120/2020

Date: 29.09.2020

From

The Environmental Engineer

To

The Member Secretary  
Kerala State Pollution Control Board  
Head Office,  
Thiruvananthapuram-33

Sub: M/s. Prime Sands and Aggregates, Edamon P.O., Kollam - Complaints-reg

- Ref: -
- 1) Application no. 13286805 dated 09.06.2020 for Consent to Establish
  - 2) Consent No. PCB/KO/ICE/120/2020 dated 03.07.2020
  - 3) Email dated 06.08.2020 from Sri. Adil Basheer
  - 4) Email dated 13.08.2020 from Sri. Ajmal Basheer
  - 5) That office e mail dated 21.08.2020 enclosing complaint of Dilip PS/ Majitha Dilip
  - 6) Complaints dated 15.09.2020 & 24.09.2020.

AE2  
19-10

Madam,

With ref. to the above, I may report as follows:

The complaint is against a proposed M-Sand unit in survey no.88/22/30/40, 88/22/30/49 of Edamon Village, Punalur Taluk, Kollam District. The land area is 1.53 Ha. The unit had applied for Integrated Consent to Establish on 09.06.2020 as per ref (1) above for production of 780 metric tonnes/d of M Sand from 780 metric tonnes/d of 20mm aggregates using 250 HP VSI machine. Consent enquiry was conducted on 24.06.2020 and found that the nearest residence was that of Sri. Thankachan located at about 132 m from the proposed machinery location. Since the minimum distance criteria of 105 m was satisfied, Consent to Establish was granted on 03.07.2020.

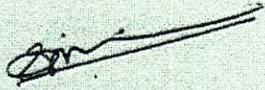


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*Sindhu Radhakrishnan*  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

Complaints were received in this office as per ref (3) to (6) above against the said unit. During the complaint enquiry conducted on 25.09.2020, the house of Sri. Thankachan was measured as located at a distance of approximately 118 m from the proposed building of the industry (shortest wall to wall distance). Another residence (house of Sri. Sainudeen) was measured as located at 119m from the proposed building of the industry (shortest wall to wall distance). These were the nearby residences that were existing at the time of consent enquiry and grant of Consent to Establish. Hence the stipulated the minimum distance of 105m required from the nearest residential building was verified as available at the time of grant of Consent to Establish (Copy enclosed). A new building of Sri. Dilip/Smt. Majitha Dilip was found to be constructed at approximately 40m from the proposed M Sand building. On enquiry, it was confirmed that the new building was constructed after the grant of Consent to Establish of the M Sand unit. The construction of building of M Sand unit is not yet started. The complainants are alleging that the proposed unit is a crusher. As per the machinery, raw materials and products furnished in the application, the unit proposed is an M Sand unit and not a crusher. The industry had also informed during inspection that no Crusher unit is proposed in the said location. This is for kind information and further necessary action.

Yours faithfully

  
ENVIRONMENTAL ENGINEER

Encl: as above

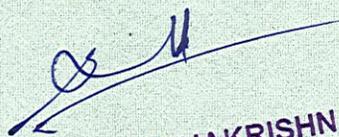
- Copy to : 1) Chief Environmental Engineer  
Kerala State Pollution Control Board  
Regional Office  
Thiruvananthapuram
- 2) Sri. Adil Basheer  
Ajmal Manzil,  
Edamon P.O.,  
Punalur, Kollam-691307



  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

- 3) Sri Ajmal Basheer  
Ajmal Manzil,  
Edamon P.O.,  
Punalur, Kollam-691307
- 4) Sri. Jereesh S.,  
Jereesh Manzil,  
Edamon P.O.,  
Punalur, Kollam-691307
- 5) Sri Dilip/Smt. Majida Dilip,  
Afnaz Manzil,  
Edamon P.O.,  
Punalur, Kollam-691307



  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

Office Phone: 0474- 2762117  
Office E-mail: [kspcbklm@gmail.com](mailto:kspcbklm@gmail.com)  
Web site : [www.keralapcb.nic.in](http://www.keralapcb.nic.in)  
Help Desk : 0474- 2950617  
Help Desk email : [kspcbkollam.hd@gmail.com](mailto:kspcbkollam.hd@gmail.com)



# KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE

ജില്ലാ ഓഫീസ്

USHUS BUILDING, BIG BAZAR, KOLLAM - 691 001

ഉഷസ്സ് ബിൽഡിംഗ്, ബിഗ് ബസാർ, കൊല്ലം - 691 001

നം. പി.സി.ബി./കെ.പ/എൻഒസി/120/2020  
രേഖാസംഖ്യ

തീയതി : 11.12.2020

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സീകർത്താവ്

- 1) റവന്യൂ ഡിവിഷണൽ ഓഫീസർ  
റവന്യൂ ഡിവിഷണൽ ഓഫീസ്  
പുനലൂർ, കൊല്ലം
- 2) ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ  
പുനലൂർ

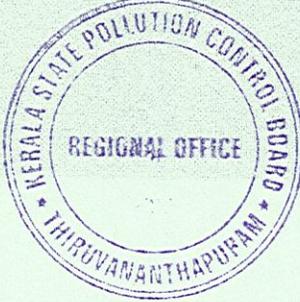
വിഷയം : മെ. പ്രൈം സാൻഡ്സ് & അഗ്രിഗേറ്റസ്, ഇടമൺ പി.ഒ., കൊല്ലം 691307 - പരാതി- സംബന്ധിച്ച്

- സൂചന :
- 1) 11.11.2020-ലെ O.A. No. 242/2020 (SZ)-ലെ ബഹുമാനപ്പെട്ട ദേശീയ ഹരിത ട്രൈബ്യൂണൽ ഉത്തരവ്
  - 2) 02.12.2020-ലെ ബോർഡ് മെമ്പർ സെക്രട്ടറിയുടെ പിസിബി/എച്ച്ഒ/ഇഇ4/O.A. No. 242/2020 (SZ) നമ്പർ ഉത്തരവ്
  - 3) 10.12.2020-ലെ സിഎ/ഡിസി/4449/2020/കെഎൽഎം നമ്പർ പുറത്തൊഴുത്ത് സർ,

മേൽ വിഷയത്തിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) പ്രകാരമുള്ള ബഹു. ദേശീയ ഹരിത ട്രൈബ്യൂണൽ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ, പുനലൂർ, ഡിവിഷണൽ ഫോറസ്റ്റ് ഓഫീസർ, പുനലൂർ, ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ, കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്, മേഖലാ ഓഫീസ്, തിരുവനന്തപുരം എന്നിവരെ അംഗങ്ങളാക്കി ഒരു കമ്മിറ്റി രൂപീകരിച്ചിട്ടുള്ളതാണ്. ടി കമ്മിറ്റി പ്രസ്തുത സ്ഥാപനത്തിൽ സംയുക്ത പരിശോധന നടത്തി 07.01.2021 ന് മുൻപായി ബഹുമാനപ്പെട്ട ദേശീയ ഹരിത ട്രൈബ്യൂണൽ മുമ്പാകെ റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതുണ്ട്. ആകയാൽ 22.12.2020-ന് രാവിലെ 11.00 മണിക്ക് ടി പരിശോധന നടത്തുന്നതിലേയ്ക്കായി കൃത്യ സമയത്ത് പ്രസ്തുത സ്ഥലത്ത് താങ്കൾ സന്നിഹിതനാകണം എന്ന് വിനയപൂർവ്വം അഭ്യർത്ഥിക്കുന്നു.

വിശ്വസ്തതയോടെ,  
**SIMI P**  
Digitally signed by SIMI P  
Date: 2020.12.15 16:10:18  
+05'30'  
എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

ഉള്ളടക്കം : മേൽ സൂചന രേഖകളുടെ പകർപ്പുകൾ  
പകർപ്പ് : ചീഫ് എൻവയോൺമെന്റൽ എഞ്ചിനീയർ  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
റീജിയണൽ ഓഫീസ്, തിരുവനന്തപുരം

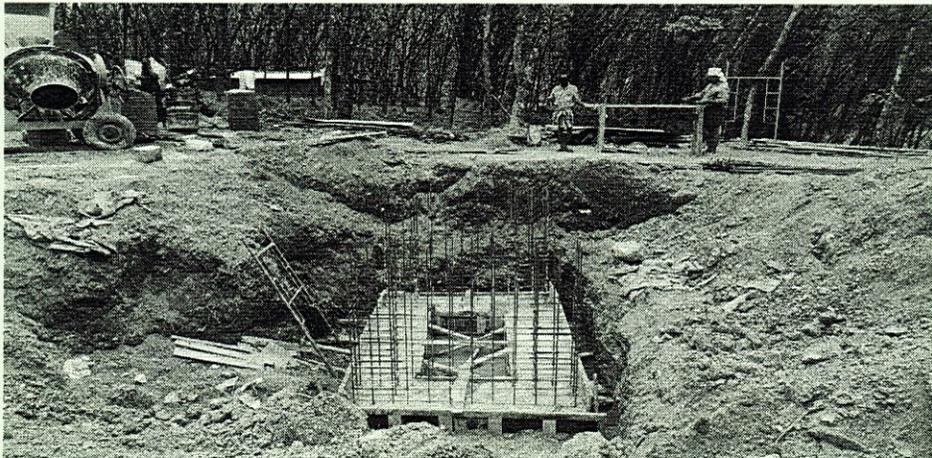


*[Signature]*  
**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer

Photographs of the site of the proposed industry



A view from south west side



Foundation work



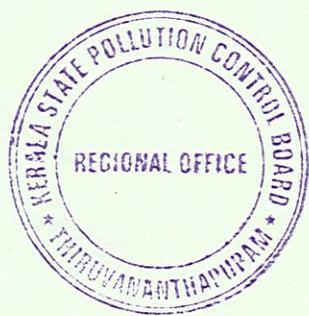
  
SINDHU RADHA KOTHELIAN  
CSINP  
Environmental Engineer



Ground Preparation (view from North- East)



Newly constructed shed in the background

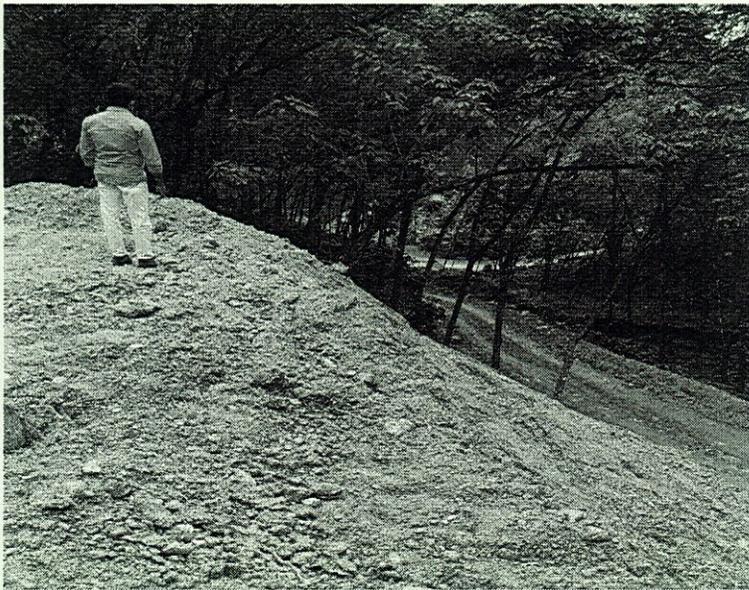


20

**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer



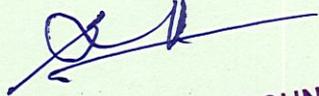
Road leading to Kallada river and Anchal forest in the rear



Newly constructed road



21

  
**SINDHU RADHAKRISHNAN**  
Chief Environmental Engineer



**Government Of Kerala**  
**Department of Industries & Commerce**

(issued under sub-section (3) of section 5 of the Kerala Micro Small Medium Enterprises Facilitation Act, 2019)

### Acknowledgement Certificate

M/S M/s . *Prime Sands and Aggregates* has filed a Self Certification under the Kerala Micro Small Medium Enterprises Facilitation Rules, 2020 to set up a **Manufacturing** enterprise. The receipt of the Self Certification for the enterprise is hereby acknowledged with following details as contained in the self certification :

Acknowledgement Details	
Acknowledgment Number	<b>KLMSME-1138/2020</b>
Date of Acknowledgment	<b>11-05-2020</b>
Validity of Acknowledgment	<b>10-05-2023</b>
Name of the Enterprise	<b>M/s . Prime Sands and Aggregates</b>
Type of Organization	<b>Partnership</b>
Address for Communication	<b>T B Junction, Ponnaya Bhavan, Punalur, Punalur, Kollam, Kerala-691305</b>
Major Activity of Enterprise	<b>Manufacturing</b>
Product(s) to be Manufactured/Service(s) to be provided	<b>Msand, psand, aggregates</b>
Location of Manufacturing/Service Activity of Enterprise	<b>88/22/30/44,49,40, Prime Sand and Aggregates, Edamon, Edamon, Edamon S.O, Kollam -691307</b>
Survey Number	<b>88/22/30</b>
Estimated Project Cost	<b>200 Lakhs</b>

**1. Subject to provisions of the Ordinance and these Rules, this Acknowledgement Certificate shall entitle the enterprise:**

- Exemption from approval under the various enactments mentioned in the Act.
- Exemption from inspection for the purpose of, or in connection with, any approval under various enactments mentioned in the Act.
- It can be presented to any Competent Authority or Bank or Financial Institution as and when required who shall treat it as valid approval as defined in sub-section (c) of section 2 of the Act for all the purposes.

**2. This Acknowledgement Certificate is issued, subject to following**

IT Support : NIC Kerala

KSIDC

(1/2)



  
**SINDHU RADHAKRISHNAN**  
 Chief Environmental Engineer

**conditions:**

- a. The provisions of the Kerala Micro Small Medium Enterprises Facilitation Act, 2019 and its applicability shall be limited to Acts mentioned in the Act and the activities mentioned in the Acknowledgement Certificate
- b. The Acknowledgement Certificate is valid for a period of three years from the date of issue.
- c. After the expiry of Acknowledgement Certificate, the enterprise shall have to obtain required approvals, for which no further intimation shall be provided.
- d. In case of willful submission of false information in Self Certification or suppression of material fact, or breach or contravention of any of the provisions in the Act & the rules, the Nodal Agency can revoke/cancel the Acknowledgement Certificate as per provisions of the Act and Rules.
- e. The Acknowledgement Certificate will become void, if the enterprise ceases to exist due to merger or division of enterprise or acquisition or amalgamation of the enterprises or if it ceases to be a Micro, Small or Medium enterprise as defined under the Act.

This certificate is valid for a period of three years from the date of issue. Dated on this the 11<sup>th</sup> day of May, 2020

	<b>KLMSME-1138/2020</b>	Issued By, General Manager, DIC, District Industries Center, Kollam, Kerala.
---	-------------------------	---

This is a system generated Certificate which requires no signature.



*True Copy*

*[Signature]*  
SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



## OFFICE OF THE JOINT DIRECTOR, FACTORIES & BOILERS

Kollam

Factory Plan Approval Order

Section 6(1) of Factories Act 1948, Rule-3 of Kerala Factories Rules 1951

Order No: G/1981/2020/F&B/R.Dis. Dated 26-08-2020

Permit No: T/45/2020

- |                                     |    |   |
|-------------------------------------|----|---|
| 1. Factory Name & Address           | :: | PRIME SANDS AND AGGREGATES<br>EDAMON P.O, KOLLAM-691 307.             |
| 2. Occupier Name & Address          | :: | KRISHNAKUMAR T<br>AMBIYIL HOUSE, CHEMMANTOOR P.O,<br>PUNALUR, KOLLAM. |
| 3. New/Modification of the existing | :: | New   |
| 4. If Existing,                     | :: |   |
| a)Registration No                   | :: |   |
| b)Permit No & Dated                 | :: |   |
| c)Office                            | :: |   |
| 5. Area                             | :: |   |
| a)Existing                          | :: |   |
| b)Proposed                          | :: | 295.33 sq. m  |
| c)Deletion                          | :: |   |
| d)Total                             | :: | 295.33 sq. m  |
| 6. Workers                          | :: | Male    Female    Total   |
| a)Existing                          | :: |   |
| b)Proposed                          | :: | 10        0        10   |
| c)Deletion                          | :: |   |
| c)Total                             | :: | 10 Nos  |



*Sindhu Ravi Krishnan*  
SINDHU RAVI KRISHNAN  
Chief Environmental Engineer

Scanned with CamScanner

7. Manufacturing Process with NIC :: M SAND (08106)
8. Power ::
- a) Existing ::
- b) Proposed :: 242.625 KW + (00 KVA DG Set)
- c) Deletion ::
- d) Total :: 242.625 KW + (00 KVA DG Set)
9. Factory Location ::
- a) District :: Kollam
- b) Taluk :: Punalur
- c) Village :: Edamon
- d) Survey No :: 88/22/30-49, 88/22/30-40
- e) Panchayat/Municipality/Corporation :: Thenmala

Following conditions should be satisfied before starting the manufacturing process. In addition to this, permit is valid in accordance to the directions given by the factory inspector after inspection.

1. Validity of the permit is one year from the date of approval.
2. If the construction of factory is not completed during the specified period, the permit has to be revalidate.
3. Construction of building for the factory shall be done in accordance with the plan approved vide the above permit. If any change is required, new plan shall be got approved. Application for factory license can be submitted only after getting such approval.
4. According to Kerala Factories Rule 3(4) factory manager/occupier shall submit a Stability Certificate in Form No.3 along with the application for license to this office. Original Certificate shall be submitted to the concerned Inspector. (Validity period of Stability Certificate is 5 Years)
5. As per Rule 4 and 5 of Kerala Factories Rules manufacturing process shall be carried on only after getting the Factory License.

Joint Director of Factories & Boilers  
Kollam



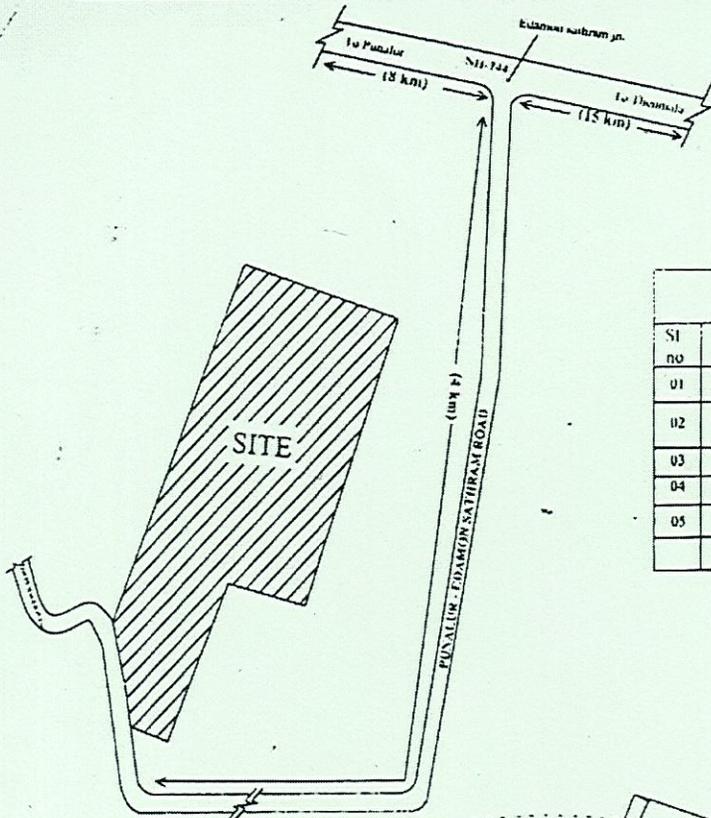
*True Copy*  
*[Signature]*



Digitally signed by MANI SADANANDA  
Date: 2020.08.26 15:34:00 IST  
Reason: Approval  
Location: Kerala

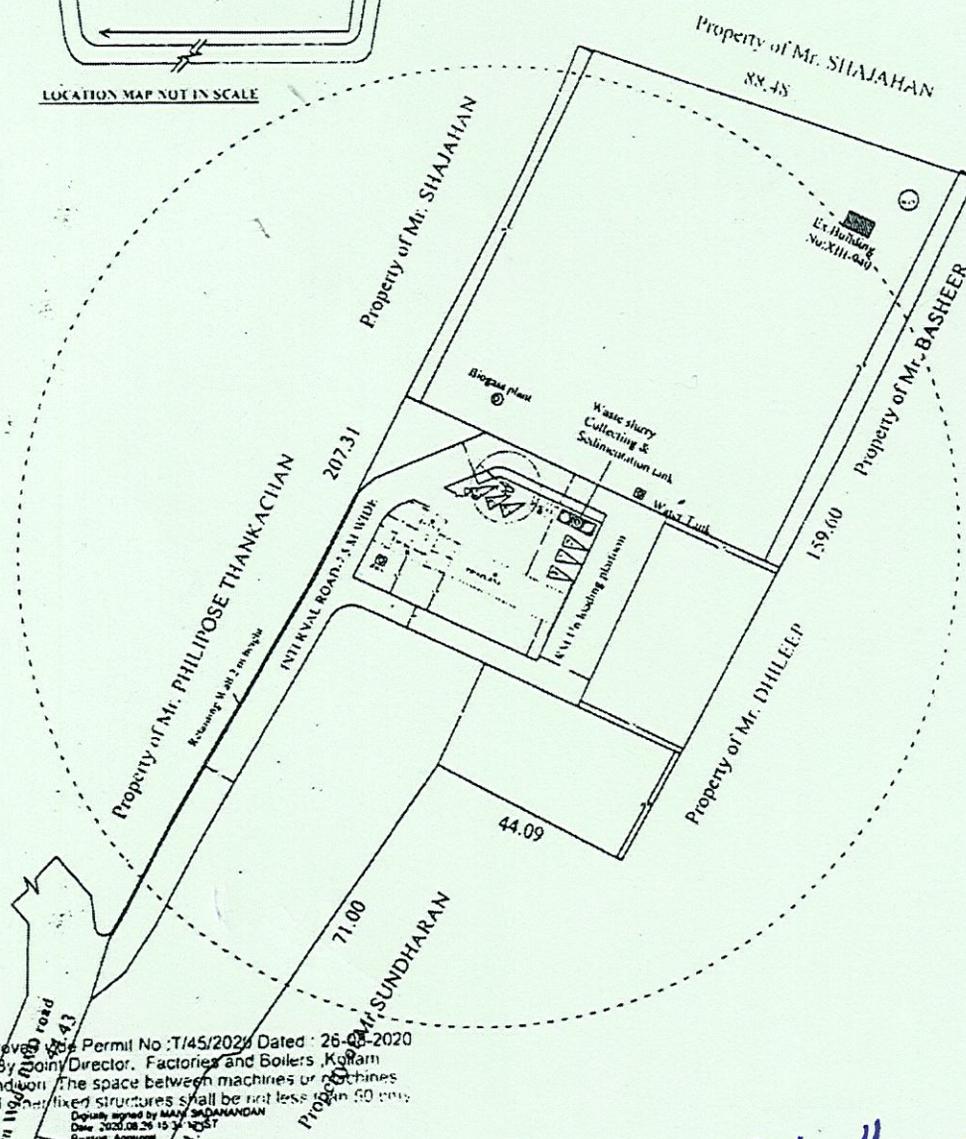
**SITE PLAN FOR PRIME SANDS & AGGREGATES, PUNALUR, EDAMON, KOLLAM**

SHEET No-1



AREA DETAILS		
Sl no	Item	Built-up Area
01	Plant area	177.60 sqm
02	Office	25.31 sqm
03	Toilet	12.38 sqm
04	Electric Room	59.64 sqm
05	Ex. Shed	20.40 sqm
<b>Total</b>		<b>295.33 sqm</b>

LOCATION MAP NOT IN SCALE



APPLICANT  
**Mr. T. KRISHNAKUMAR AMBIYIL (H)**  
**CHEMMANTOOR P.O**  
**PUNALUR**  
**KOLLAM-686544**  
**MOB:-**

SITE DETAILS	
STATE	KERALA
DISTRICT	KOLLAM
TALUK	PUNALUR
VILLAGE	EDAMON
PANCHAYATH	THEMMALA
WARD	XIII
BLOCK	19615
SY No	SK 22 30 40 SK 22 30 40, SK 22 30 40
Nearest Building No	100/01
PLANT AREA	177.60 SQM
F.S.I	295.33 (1500) = 0.019
COVERAGE AREA	295.33 (1500) (0.019) = 5.61

PROPOSED PLANT AREA: 295.33 SQM  
 PROPOSED POWER: 323.5 HP (242.625 KW)  
 PROPOSED WORKERS: 10 MALE

*[Signature]*  
 SIGNATURE OF APPLICANT

I certify that the building plan is prepared in accordance with the provisions of the Factories and Establishments Act, 1947 and the public health laws of the State of Kerala, India.

SRI JAYAKRISHNAN P.  
 JAYATHI THE HOUSE,  
 PERUMAI P.O., KOLLAM.



Approved by Permit No : T/45/2020 Dated : 26-08-2020  
 By Joint Director, Factories and Boilers, Kollam  
 Condition: The space between machines or machines and any fixed structures shall be not less than 60 cm.

SITE PLAN (SCALE 1:400)



*[Signature]*  
**SINDHU RATHAKRISHNAN**  
 Chief Environmental Engineer

MR. T. KRISHNAKUMAR  
 AMBIYIL (H)  
 CHEMMANTOOR P.O  
 PUNALUR  
 KOLLAM  
 MOB:-

**SITE DETAILS**

STATE	KERALA
DISTRICT	KOLLAM
TALUK	PUNALUR
VILLAGE	EDAMON
PANCHAYATH	THEMMALA
WARD	XIII
BLOCK	19615
SY.NO:	NS/22-30-40/29/22-31-49
	KV/22-10-40
Nearest Banking NO	XIII/915
PLOT AREA	15363 ARE
F.S.I	295.33/1500 - 0.019
COVERAGE AREA	4613.15 SQ.M (108.19' x 42.60')

*[Signature]*

SIGNATURE OF APPLICANT

certifying that the building plan is prepared in accordance with provisions of the P. Act and the rules thereunder and that the same has been approved by the P. Committee and the P. Officer.

I certify that the building plan is prepared after verification of the particulars appearing above and that the same are correct and true.

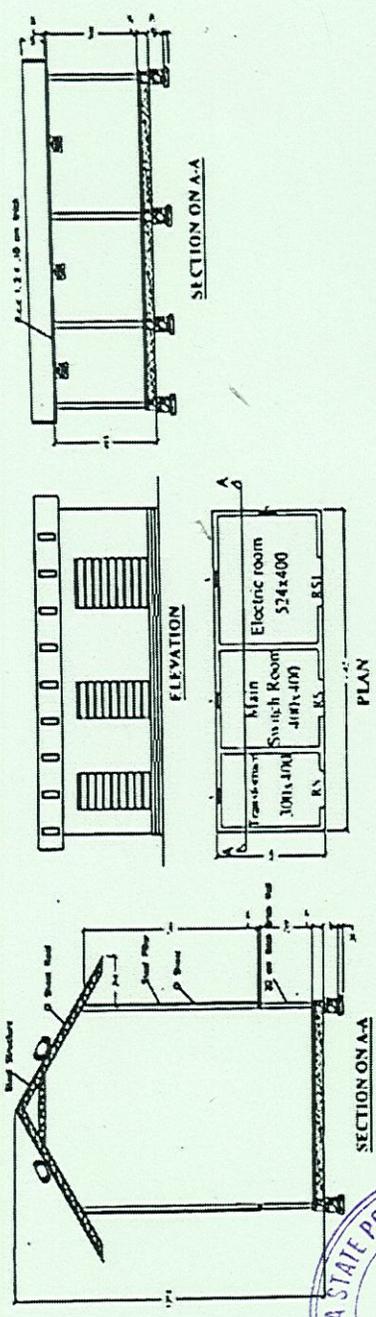
SRI JAYAKUMAR P.  
 THAZHITHIL HOUSE,  
 PERINAD P.O, KOLLAM.



SIGNATURE OF ENGINEER

PROPOSED PLAN FOR  
 PRIME SANDS & AGGREGATES, PUNALUR, EDAMON, KOLLAM

ELECTRIC BLOCK



**PROPERTY DETAILS**

MARK	ITEM	SIZE
D	DOOR	10' X 7' 6"
W1	WINDOW	7' 6" X 7' 6"
W2	WINDOW	7' 6" X 7' 6"
W3	WINDOW	7' 6" X 7' 6"
W4	WINDOW	7' 6" X 7' 6"
W5	WINDOW	7' 6" X 7' 6"
W6	WINDOW	7' 6" X 7' 6"
W7	WINDOW	7' 6" X 7' 6"
W8	WINDOW	7' 6" X 7' 6"
W9	WINDOW	7' 6" X 7' 6"
W10	WINDOW	7' 6" X 7' 6"
W11	WINDOW	7' 6" X 7' 6"
W12	WINDOW	7' 6" X 7' 6"
W13	WINDOW	7' 6" X 7' 6"
W14	WINDOW	7' 6" X 7' 6"
W15	WINDOW	7' 6" X 7' 6"
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W22	WINDOW	7' 6" X 7' 6"
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W25	WINDOW	7' 6" X 7' 6"
W26	WINDOW	7' 6" X 7' 6"
W27	WINDOW	7' 6" X 7' 6"
W28	WINDOW	7' 6" X 7' 6"
W29	WINDOW	7' 6" X 7' 6"
W30	WINDOW	7' 6" X 7' 6"
W31	WINDOW	7' 6" X 7' 6"
W32	WINDOW	7' 6" X 7' 6"
W33	WINDOW	7' 6" X 7' 6"
W34	WINDOW	7' 6" X 7' 6"
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W36	WINDOW	7' 6" X 7' 6"
W37	WINDOW	7' 6" X 7' 6"
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W97	WINDOW	7' 6" X 7' 6"
W98	WINDOW	7' 6" X 7' 6"
W99	WINDOW	7' 6" X 7' 6"
W100	WINDOW	7' 6" X 7' 6"

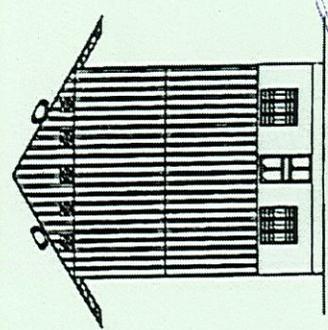
**AREA DETAILS**

Sl. No.	Item	Build-up Area
01	Plumb area	177.64 sqm
02	Office	25.31 sqm
03	Yard	12.38 sqm
04	Kitchen	59.64 sqm
05	Living Room	20.40 sqm
06	Total Area	195.37 sqm

**H.P Details**

Sl. No.	Item	Qty	Rate	Amount
1	...	...	...	...
2	...	...	...	...
3	...	...	...	...
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Scale: 1:100  
 All Dimensions Area in cm



**KERALA STATE POLLUTION CONTROL BOARD**  
 REGIONAL OFFICE



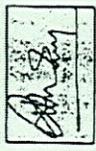
**SUDHU RADHAKRISHNAN**  
 Chief Environmental Engineer

PLAN FOR SAND UNIT

APPLICANT  
**MR. T. KRISHNAKUMAR**  
**AMBIYIL (H)**  
**CHEMMANTOOR P.O**  
**PUNALUR**  
**KOLLAM**  
**MOB:-**

SITE DETAILS	
STATE	KERALA
DISTRICT	KOLLAM
TALUK	PUNALUR
VILLAGE	EDAMON
PANCHAYATH	THIENMALA
WARD	XIII
BLOCK	19/615
SV NO.	88/22-30-40, 88/22-30-49, 88/22-30-40
Nearest Building NO	XIII/915
PLOT AREA	153.63 ARE
L.S.I	295.15/15.36.1 - 0.019
COVERAGE AREA	295.33/15.36X 100-1.92%

SIGNATURE OF APPLICANT



I certify that the building plan is prepared in accordance with provisions in the Rules and Regulations of the Government of Kerala and that the same conform to the provisions of the Building Act, 1956 and the Building Rules, 1957 and the local bye-laws of the Municipality, when a local authority is concerned.

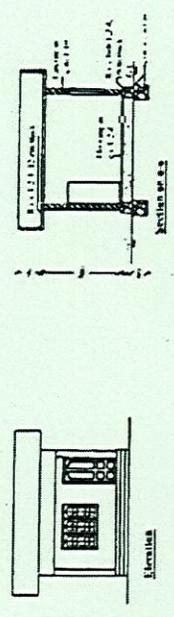
**SRI JAYAKUMAR P.**  
**114/2 THE THILL HOUSE,**  
**PERUMAD P.O., KOLLAM.**



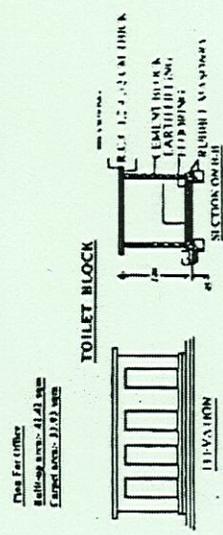
SIGNATURE OF ENGINEER

**PROPOSED SAND UNIT OFFICE, TOILET BLOCK AND RE-CYCLE WATER TANK PLAN FOR PRIME SANDS & AGGREGATES, PUNALUR, EDAMON, KOLLAM**

PRO-OFFICE BUILDING



MARK	ITEM	SIZE
D	DOOR	10' X 7'0"
W	WINDOW	2' X 4'0"
W1	WINDOW	4'0" X 7'0"
W2	WINDOW	4'0" X 7'0"
W3	WINDOW	4'0" X 7'0"
W4	WINDOW	4'0" X 7'0"
V	VENTILATOR	2' X 2'0"

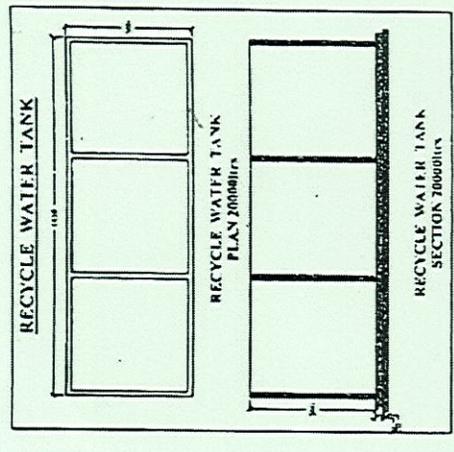


TOILET BLOCK

ITEM	SIZE	PLAN
(01) DOOR	6'0" X 7'0"	04
(02) VENTILATOR	1'0" X 2'0"	04

TOILET BLOCK PLAN

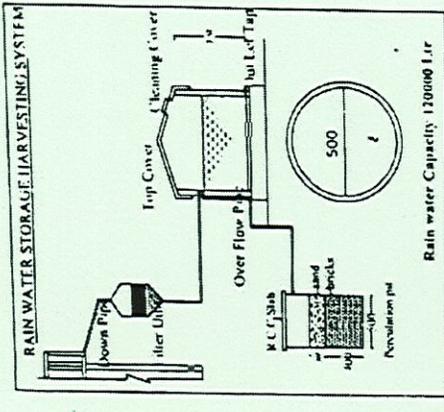
ITEM	AREA
Office	25.31 sqm
Toilet	17.28 sqm
Electric Room	59.64 sqm
P.V. Shaft	20.40 sqm
Total Area	295.33 sqm



RECYCLE WATER TANK

RECYCLE WATER TANK

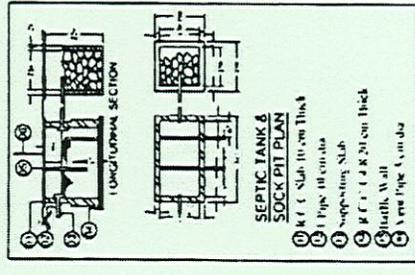
RECYCLE WATER TANK



RAIN WATER STORAGE (HARVESTING) SYSTEM

Rain water Capacity 170000 Ltr

Sl. No	PARTICULARS	QTY	H.P
01	V.V. Machine	01	250
02	Feeder	01	10
03	Conveyor	01	10
04	Rotary Conveyor	01	5
05	Vibrator	01	15
06	Classifier	01	7.5
07	D-accumulator	15.2	6
08	Production conveyor	2.4	10
09	Water pump	01	10
	Total Power		323.5HP



SEPTIC TANK & SOCK PIT PLAN

- 1) 10' x 5' Slab 10 cm Thick
- 2) 10' x 5' Slab 20 cm Thick
- 3) 10' x 5' Slab 20 cm Thick
- 4) 10' x 5' Slab 20 cm Thick
- 5) 10' x 5' Slab 20 cm Thick

Scale: 1:100  
 All Dimensions Area In cm



**SINDHU RADHAKRISHNAN**  
 Chief Environmental Engineer  
 Searched with CamScanner

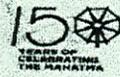


കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
KERALA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, THIRUVANANTHAPURAM

Phone: 0471 - 2318156 www.keralapcb.org

PATTOM P.O., THIRUVANANTHAPURAM, Pin: 695 004



No. PCB/RO/GEN/NGT -OA No.242/2020 (S2)

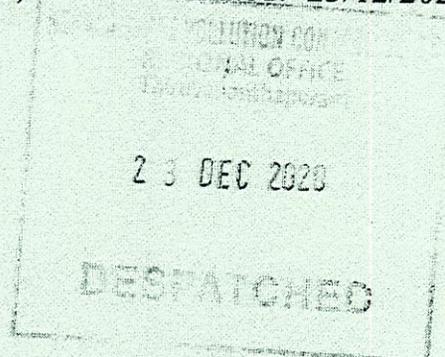
Dated: 23/12/2020

From

The Chief Environmental Engineer

To

The Geologist,  
Department of Mining & Geology,  
Kollam District.



Sub:- National Green Tribunal – Order in Original Application No. 242/2020 – Petition against proposed M-Sand unit “M/s. Prime Sands & Aggregates” of Sri. T. Krishnakumar in Edamon Village, Thenmala Panchayat, Kollam District - Reg.

Ref:- That office notice No.1710/DOS2/S2/2020 dated 10/08/2020 issued to Sri. Shahul Hamid Sherif. (Copy received from Complainants).

Sir,

The subject petition is against illegal activities including rock and earth mining reported to be conducted in the land owned by Sri. Sherif, Jifana Manzil, Cheruthannur leased to Sri. T. Krishna Kumar, Prime Sand & Aggregates. The said land is located in Survey No.88/22/30/40, 88/22/30/49 of Edamon Village, Thenmala Panchayat, Punalur Taluk. You are requested to inform the undersigned if any unauthorized mining /blasting/removal of soil has been done in the said area and if so, the quantity assessed and the action taken against it urgently before 01/01/2021. Kindly note that the matter is to be reported to the Hon'ble National Green Tribunal before 07/01/2021.

Yours faithfully



for CHIEF ENVIRONMENTAL ENGINEER

Copy to:-

- 1) The Divisional Forest Officer, Panamkuttymala, Punalur – 691 305.
- 2) The Revenue Divisional Officer, Kalayanad, Punalur – 691 331.



SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
KERALA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, THIRUVANANTHAPURAM  
Phone: 0471 - 2318156 www.keralapcb.org

PATTOM P.O., THIRUVANANTHAPURAM, Pin: 695 004



No. PCB/RO/GEN/NGT -OA No.242/2020 (S2)

Dated: 12/12/2020

From

The Chief Environmental Engineer

To

The Secretary,  
Themala Panchayat Office,  
Thenmala, Punalur,  
Kollam District.

REGIONAL OFFICE  
THIRUVANANTHAPURAM  
23 DEC 2020  
DESPATCHED

Sub:- National Green Tribunal – Order in Original Application No. 242/2020 – Petition against proposed M-Sand unit “M/s. Prime Sands & Aggregates” of Sri. T. Krishnakumar in Edamon Village, Themala Panchayat, Kollam District - Reg.

Ref:- Land Development in the land leased to Sri. T. Krishna Kumar Prime Sand Aggregates.

Sir,

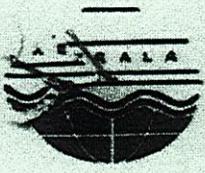
With reference to the above kindly inform whether any unauthorized/illegal land development activities has been conducted in the above cited land in connection with the establishment of a M-Sand unit. If so kindly report the details urgently so as to file a report before the Hon'ble National Green Tribunal on or before 01/01/2021. Kindly note that the matter is to be reported to the Hon'ble National Green Tribunal before 07/01/2021.

Yours faithfully

for CHIEF ENVIRONMENTAL ENGINEER



SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
KERALA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, THIRUVANANTHAPURAM  
Phone: 0471 - 2318156 www.keralapcb.org  
PATTO M P.O., THIRUVANANTHAPURAM, Pin: 695 004



No. PCB/RO/GEN/NGT -OA No.242/2020 (S2)

Dated: 23/12/2020

From

The Chief Environmental Engineer

To

The Sub Inspector of Police,  
Thenmala Police Station,  
Thenmala, Punalur,  
Kollam District.

23 DEC 2020  
DESPATCHED

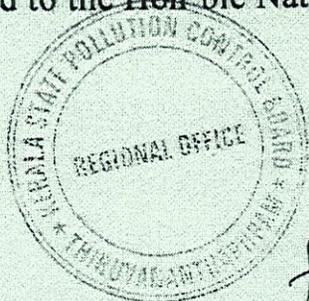
Sub:- National Green Tribunal – Order in Original Application No. 242/2020 – against unauthorized mining & blasting activities and environmental damages caused by M/s. Prime Sands & Aggregates in Survey No.88/22/30/40, 88/22/30/49 of Edamon Village Thenmala Panchayat, Thevarkunnu Ward, Punalur Taluk, Kollam District - Reg.

Ref:- FIR No.0855 dated 15/11/2020 filed by the Sub Inspector of Police, Thenmala Police Station, Kollam Rural on the Complaint made by Sri. Adil Basheer.

Sir,

In view of filing a report to the National Green Tribunal on the subject Original Petition, you are requested to report the present status of the case as per the FIR cited above before 01/01/2021. Kindly note that the matter is to be reported to the Hon'ble National Green Tribunal before 07/01/2021.

Yours faithfully



for CHIEF ENVIRONMENTAL ENGINEER

Copy to:-

- 1) The Divisional Forest Officer, Panamkuttymala, Punalur – 691 305.
- 2) The Revenue Divisional Officer. Kalavanad. Punalur – 691 301.



SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



# PRIME SANDS AND AGGREGATES

Ref.....  
29<sup>th</sup> December, 2020

Date.....

## Letter of Undertaking

Ref: Queries raised by members of committee constituted as per order of Hon. National Green Tribunal - Application no 242/2020 dated 11/11/2020

### Project Details

Name : Prime sands and aggregates  
Edamon  
Des. : M Sand and P sand manufacturing plant

### Status of project

Civil works progressing  
Expected to complete construction and operational on 1<sup>st</sup> March, 2021

We do here by undertake the responsibility to confirm and fulfill the clarifications provided below

### Queries and Clarification

1	Chance for soil erosion, in case of heavy raining at developed area	Rough stone protection wall for 2 meter height will be constructed as discussed during inspection
2	Storm water drainage	Strom water drainage line will be constructed and connected with city storm water line
	Chance of dust during transport in internal road	7 meter wide Bitumen macadam road will be formed for internal traffic and no dust will be

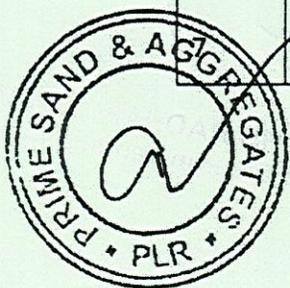


Edamon, Edamon Village, Punalur, KollamDist, Kerala, 691307  
GSTIN: 32AAYEP5802F1Z4 Ph: 9946444749 Email: psapunalur@gmail.com

SINDHU RADHAKRISHNAN  
Chief Environmental Engineer



		created
4	Waste water drainage	No water will be drained from plant as waste. After washing sand, water will be transferred to sedimentation plant and by adjusting ph value , same water will be re circulated for washing. Sedimentation tank will be of 1,50,000 ltr capacity using dewatering screen, no water will be wasted with product also.
5	Dry Slurry handling	Will be stored properly and sold for construction bricks making and land filling.
6	Water Source	Top up of 10,000 ltrs are required per day. We have approached major irrigation department for obtaining water from Kallada river through proper channel and awaiting approval for the same. Also, we have tanker lorry of 5000 lts which can also be used for water source. <b>No ground water will be used or any source for the same will be constructed by us at any stage</b>
	Preventive measures against air Pollution	Our plant will be installed in fully enclosed, auditorium type shelter. No chance for any dust leakage during running of plant.( Ingress testing will be conducted after completion of shelter) Water sprinkler system will be installed all around inside and outside plant and working of sprinkler will be interlocked with plant operation. Raw material will be water sprayed to avoid any formation of dust due to colliding each other during handing Heavy green belt will be maintained all around the plant for minimum 25 mtrs wide



*SINDHU RADHAKRISHNAN*  
Chief Environmental Engineer

8	Preventive measures against water pollution	No water will be discharged from plant and so no chance to pollute water at any stage of production
9	Preventive measures against Sound pollution	Noise level inside plant during operation will be 78 db and outside the plant @ 5 mtrs distance will be 52 db

**Also, we here by confirm that , we will comply to all terms, notes and specific conditions mentioned in consent to operate issued by KSPCB on 03/07/2020**

This undertaking is submitted upon the request for the information, record and necessary action

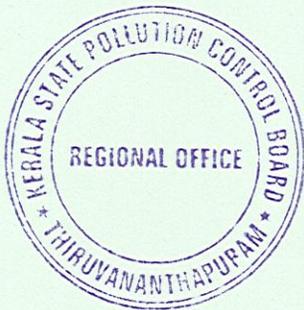
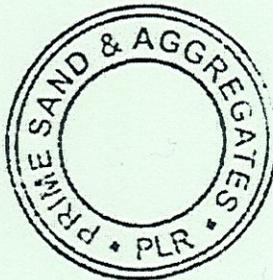
Thanking you,

Yours Faithfully  
FOR PRIME SANDS & AGGREGATES

  
MANAGING PARTNER

T. Krishnakumar

Managing Partner



*Handwritten signature*



SINDHU RADHAKRISHNAN  
Chief Environmental Engineer

SCANNED WITH